

MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.6/AM18
(HELD ON 06.12.2017)
UNDER THE CHAIRMANSHIP OF
SHRI S.B.S. REDDY, ADDL. DGFT

Meeting No. 6/87-NC-7/2017 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 06.12.2017, under the Chairmanship of Shri S.B.S. Reddy, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Consultant, DIPP
- 2) Ms Chitra Sharma, Dy. DGFT
- 3) Shri Ashok Chander Bhatt, FTDO
- 4)

2. Following are the **decisions of the Norms Committee** after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-27	M/s Rishiroop Ltd.	01/87/50/541/AM17/DES-VII	Status:
NC No.:6/AM18 Dated: 06.12.2017	Adv. Lic. No. and Date 0310809827 dated 14.12.2016.	03/95/040/00712/AM17	Approved

Request: Minor correction in export item against Advance Authorization No. 0310809827 dated 14.12.2016.

Decision : The committee considered the request of the firm and decided to correct the **export item** in the minutes of NC Meeting No. 4/AM18 which was held on 30.10.2017 as per details given below:

EXPORT ITEM
Vinoprene in different Grades Like for : 700 to 799 series. (Containing 62% Acrylo Butadiene Rubber (NBR), 27% PVC Resin AND 7% Plasticizers Namely : Di Octyl Adipate (DOA), DI ISO Nonyl Phthalate (DINP), TRI Octyl Trimellitate (TOTM)

Case No. A-28	M/s Rishiroop Ltd.	01/87/50/542/AM17/DES-VII	Status:
NC No.:6/AM18 Dated: 06.12.2017	Adv. Lic. No. and Date 0310809940 dated 19.12.2016	03/95/040/00733/AM17	Approved

Request: Minor correction in export item against Advance Authorization No. 0310809940 Dated 19.12.2016


 चित्रा शर्मा / CHITRA SHARMA
 उप महानिदेशक (विदेश व्यापार)
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 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

Decision : The committee considered the request of the firm and decided to correct the **export item** in the minutes of NC Meeting No. 4/AM18 which was held on 30.10.2017 as per details given below:

EXPORT ITEM
Vinoprene in different Grades Like for : 650 to 659 series. (Containing 38% Acrylonitrile Butadiene Rubber (NBR), 2) 24% PVC Resin, 3) 36% Plasticizers Namely : Di Octyl Adipate (DOA), DI ISO Nonyl Phthalate (DINP), TRI Octyl Trimellitate (TOTM)

Case No. A-29	M/s BLS Polymers Ltd.	01/87/50/292/AM16/DES-VII	Status:
NC No.:6/AM18 Dated: 06.12.2017	Adv. Lic. No. and Date 0510395891 dated 13.10.2015	05/23/040/00297/AM16	Approved

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0510395891 dated 13.10.2015 Issued under para 4.7 of HBP, obtained by M/s. BLS Polymers Ltd.

Decision: : The Committee considered the case and decided to **approve Adhoc Norms** on **repeat basis** based on the decision of the NC Meeting No. 35/87-ALC1/2012 held on 05.12.2012 and 46/87-ALC1/2013 held on 13.02.2014 respectively taken on the basis of comments of Deptt. of C&PC and recommended as under:

<u>Export item no.1</u>			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
LDPE Compound Black for Cable Jacket Granuels	1 kg	1. LLDPE / LDPE	0.966 kg
		2. Ethylene Vinyl Acetate (EVA)	0.037 kg
		3. Carbon Black	0.025 kg
		4. Antioxidant	0.002 kg
HDPE Compound Granules	1 kg	5. HDPE	0.8240 kg

RA may take consequential action as per Policy / Procedures


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Online Cases

Case No.:19/8/87-ALC1/2016	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:6/87- ALC1/2017 06.12.2017	Status: Deferred
1 HQ File :01/87/050/00131/AM17/	RLA File :03/94/040/01015/AM16/	Lic.No/Date:0310803129 08.03.2016	
Decision: The Committee heard the representative of the firm Shri. Sandeep Deshpande, Vice President (Manufacturing & Technology) during Personal Hearing and based on the discussion, decided that firm may provide certain information to Technical Authority i.e. DIPP for fixation of ad-hoc norms.			

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Case No.:59/16/87-ALC1/2016	Party Name: SHAKUN POLYMERS LIMITED,	Meet No/Date:6/87- ALC1/2017 06.12.2017	Status: Approved
HQ File :01/87/050/00586/AM17/	RLA File :34/24/040/00210/AM17/	Lic.No/Date:3410042624 25.10.2016	
Decision: The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 38/87-ALC1/2014 held on 24.12.2014 taken on the basis of comments of Deptt. of C&PC and recommended as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Semi Conducting Cross Linkable Shielding Compound	1 kg	1. Carbon Black	0.350 kg
		2. Ethylene Vinyl Acetate (EVA) - Copolymer	0.630 kg
		3. Peroxide	0.007 kg
		4. Polyethylene Wax	0.030 kg
RA may take consequential action as per Policy / Procedures.			

3

Case No.:60/16/87-ALC1/2016	Party Name: SHAKUN POLYMERS LIMITED,	Meet No/Date:6/87- ALC1/2017 06.12.2017	Status: Approved
HQ File :01/87/050/00587/AM17/	RLA File :34/24/040/00211/AM17/	Lic.No/Date:3410042623 25.10.2016	

Decision: The Committee considered the case and decided to **approve on repeat basis** (Adhoc Norms) based on the decision of the NC Meeting No. 21/87-ALC1/2014 held on 20.08.2014 taken on the basis of comments of Deptt. of C&PC and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Zero Halogen Flame Retardant Compound	1 kg	1. Ethylene Vinyl Acetate (EVA) Copolymer	0.150 kg
		2. Linear Low Density Polyethylene Granules (LLDPE)	0.100 kg
		3. Aluminium Hydroxide	0.550 kg
		4. Polyolefin Elastomer	0.08 kg


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 Udyog Bhawan, New Delhi-110011

	5. Magnesium Hydroxide	0.02 kg
	6. Modified LLDPE	0.05 kg
RA may take consequential action as per Policy / Procedures.		

Case No.:26/6/87-ALC1/2017	Party Name: LOTUS BRANDING PRIVATE LIMITED	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Deferred
HQ File :01/87/050/00412/AM18/	RLA File :32/24/040/00024/AM17/	Lic.No/Date:3210078024 15.11.2016	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

Case No.:11/1/87-ALC1/2017	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Deferred
HQ File :01/87/050/00011/AM18/	RLA File :03/94/040/00481/AM17/	Lic.No/Date:0310810351 05.01.2017	
Decision: The Committee heard the representative of the firm Shri. Sandeep Deshpande, Vice President (Manufacturing & Technology) during Personal Hearing and based on the discussion, decided that firm may provide certain information to Technical Authority i.e. DIPP for fixation of ad-hoc norms.			

Case No.:14/1/87-ALC1/2017	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Deferred
HQ File :01/87/050/00014/AM18/	RLA File :03/94/040/00852/AM17/	Lic.No/Date:0310810625 19.01.2017	
Decision: The Committee heard the representative of the firm Shri. Sandeep Deshpande, Vice President (Manufacturing & Technology) during Personal Hearing and based on the discussion, decided that firm may provide certain information to Technical Authority i.e. DIPP for fixation of ad-hoc norms.			

Case No.:32/1/87-ALC1/2017	Party Name: SHAKUN POLYMERS LIMITED,	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Approved
HQ File :01/87/050/00032/AM18/	RLA File :34/24/040/00346/AM17/	Lic.No/Date:3410042984 07.03.2017	
Decision: The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 48/87-ALC1/2013 held on 26.02.2014 taken on the basis of comments of Deptt. of			


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उप महानिदेशक (विदेश व्यापार)
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Udyog Bhawan, New Delhi-110011

C&PC and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Strippable Semi Conductive Cross Linkable Shielding Compound	1 Kg	1. Carbon Black	0.370 kg
		2. Ethylene Vinyl Acetate (EVA) Copolymer	0.530 kg
		3. Synthetic Rubber Nitrile	0.075 kg
		4. Peroxide	0.007 kg

RA may take consequential action as per Policy / Procedures.

Case No.:33/1/87-ALC1/2017

Party Name: SHAKUN
POLYMERS LIMITED,Meet No/Date:6/87-
ALC1/2017
06.12.2017Status:
Approved

HQ File :01/87/050/00033/AM18/

RLA File :34/24/040/00369/AM17/

Lic.No/Date:3410043025
14.03.2017

Decision: The Committee considered the case and decided to **approve** on **repeat basis** (Adhoc Norms) based on the decision of the NC Meeting No. 21/87-ALC1/2014 held on 20.08.2014 taken on the basis of comments of Deptt. of C&PC and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Zero Halogen Flame Retardant Compound	1 kg	1. Ethylene Vinyl Acetate (EVA) Copolymer	0.150 kg
		2. Linear Low Density Polyethylene Granules (LLDPE)	0.100 kg
		3. Aluminium Hydroxide	0.550 kg
		4. Polyolefin Elastomer	0.08 kg
		5. Magnesium Hydroxide	0.02 kg
		6. Modified LLDPE	0.05 kg

RA may take consequential action as per Policy / Procedures.

Case No.:64/2/87-ALC1/2017

Party Name: EXPANDED
POLYMER SYSTEMS PVT. LTDMeet No/Date:6/87-
ALC1/2017
06.12.2017Status:
Deferred

HQ File :01/87/050/00121/AM18/

RLA File :03/94/040/01069/AM17/

Lic.No/Date:0310811915
17.03.2017

Decision: The Committee heard the representative of the firm Shri. Sandeep Deshpande, Vice President (Manufacturing & Technology) during Personal Hearing and based on the discussion, decided that firm may provide certain information to Technical Authority i.e. DIPP for fixation of ad-hoc norms.

Case No.:8/6/87-ALC1/2017

Party Name: JINDAL POLY
FILMS LTD.Meet No/Date:6/87-
ALC1/2017
06.12.2017Status:
Deferred


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 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

HQ File :01/87/050/00394/AM18/	RLA File :05/23/040/00587/AM17/	Lic.No/Date:0510401990 17.03.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

Case No.:19/6/87-ALC1/2017	Party Name: PORUS LABORATORIES PVT LTD	Meet No/Date:6/87- ALC1/2017 06.12.2017	Status: Rejected
11 HQ File :01/87/050/00405/AM18/	RLA File :09/24/040/00090/AM18/	Lic.No/Date:0910065059 17.05.2017	
Decision: The Committee considered the case as per agenda and decided to reject the case as the export item is in brand name. Hence adhoc norms cannot be fixed.			

Case No.:25/6/87-ALC1/2017	Party Name: V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:6/87- ALC1/2017 06.12.2017	Status: Rejected
12 HQ File :01/87/050/00411/AM18/	RLA File :32/24/040/00008/AM18/	Lic.No/Date:3210078200 08.06.2017	
Decision: The Committee considered the case as per agenda and noted that UOM of export item is in kgs. Whereas UOM of import item is in numbers, and therefore adhoc norms cannot be fixed. Therefore, Committee decided to reject the case.			

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Case No.:8/4/87-ALC1/2017	Party Name: DEVASHISH POLYMERS PVT. LTD.	Meet No/Date:6/87- ALC1/2017 06.12.2017	Status: Approved
HQ File :01/87/050/00290/AM18/	RLA File :03/94/040/00233/AM18/	Lic.No/Date:0310814131 20.06.2017	
Decision: The Committee considered the case and decided to approve adhoc norms on repeat basis based on the decision of the NC Meeting No. 15/AM17 held on 21 & 26.04.2017 taken on the basis of comments of DIPP and recommended as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY required for manufacture of 1.0 kg of export product
Fluoroelastomer Compound Sheet (Vulcansed)/ Unvulcanised containing 81% +/-1% Fluoroelastomer content	1 kg	1. Fluoroelastomer Rubber	0.830 kg
		2. Carbon Black	0.120 kg
		3. Magnesium Oxide	0.025 kg
		4. Calcium Hydroxide	0.041 kg
RA may take consequential action as per Policy / Procedures.			


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Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

14	Case No.:20/6/87-ALC1/2017	Party Name: THERMO POLYMERS PRIVATE LIMITED	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Deferred
	HQ File :01/87/050/00406/AM18/	RLA File :09/24/040/00108/AM18/	Lic.No/Date:0910065194 22.06.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

15	Case No.:37/2/87-ALC1/2017	Party Name: GOVIND RUBBER LIMITED.	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Withdrawn
	HQ File :01/87/050/00094/AM18/	RLA File :30/24/040/00007/AM17/	Lic.No/Date:3010104074 07.07.2017	
Decision: The Committee considered the case as per agenda and decided to withdraw the case as authorization has been issued on repeat basic.				

16	Case No.:2/4/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Approved												
	HQ File :01/87/050/00284/AM18/	RLA File :03/94/040/00832/AM17/	Lic.No/Date:0310814533 10.07.2017													
Decision: The Committee heard the representative of the firm Shri. R. K. Kothari, Director during Personal Hearing and based on the discussion, approved the following ad hoc norms:- <table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">LLDPE Compound (LLDPE content in export item – 22.500 MT</td><td rowspan="3">23.200 MT</td><td>1. LLDPE Granules</td><td>22.500 MT</td></tr><tr><td>2. Phenolic Antioxidant</td><td>0.460 MT</td></tr><tr><td>3. UV Stabilizer</td><td>0.230 MT</td></tr></table> RA may take consequential action as per Policy / Procedures.					EXPORT ITEM	QTY	IMPORT ITEM	QTY	LLDPE Compound (LLDPE content in export item – 22.500 MT	23.200 MT	1. LLDPE Granules	22.500 MT	2. Phenolic Antioxidant	0.460 MT	3. UV Stabilizer	0.230 MT
EXPORT ITEM	QTY	IMPORT ITEM	QTY													
LLDPE Compound (LLDPE content in export item – 22.500 MT	23.200 MT	1. LLDPE Granules	22.500 MT													
		2. Phenolic Antioxidant	0.460 MT													
		3. UV Stabilizer	0.230 MT													

17	Case No.:10/5/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Approved
	HQ File :01/87/050/00325/AM18/	RLA File :03/94/040/01033/AM17/	Lic.No/Date:0310814552 11.07.2017	


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उप महानिदेशक (विदेश व्यापार)
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

Decision: The Committee heard the representative of the firm Shri. R. K. Kothari, Director during Personal Hearing and based on the discussion, the Committee decided to approve ad-hoc norms as **applied for** by the authorization holder in their Advanced Authorization.

RA may take consequential action as per Policy / Procedures

18	Case No.:11/5/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Approved
	HQ File :01/87/050/00326/AM18/	RLA File :03/94/040/00012/AM18/	Lic.No/Date:0310814564 12.07.2017	
Decision: The Committee heard the representative of the firm Shri. R. K. Kothari, Director during Personal Hearing and based on the discussion, the Committee decided to approve ad-hoc norms as applied for by the authorization holder in their Advanced Authorization. RA may take consequential action as per Policy / Procedures				

19	Case No.:13/5/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Deferred
	HQ File :01/87/050/00328/AM18/	RLA File :03/94/040/00045/AM18/	Lic.No/Date:0310814583 12.07.2017	
Decision: The Committee heard the representative of the firm Shri. R. K. Kothari, Director during Personal Hearing and based on the discussion, the Committee decided to approve ad-hoc norms as applied for by the authorization holder in their Advanced Authorization. However, description of import item Sl.No-2 is amended to read as "Polyolefin Elastomer" only.				

20	Case No.:16/5/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Approved
	HQ File :01/87/050/00331/AM18/	RLA File :03/94/040/00104/AM18/	Lic.No/Date:0310814653 17.07.2017	
Decision: The Committee heard the representative of the firm Shri. R. K. Kothari, Director during Personal Hearing and based on the discussion, the Committee decided to approve ad-hoc norms as applied for by the authorization holder in their Advanced Authorization. RA may take consequential action as per Policy / Procedures				

21	Case No.:23/5/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Approved
	HQ File :01/87/050/00338/AM18/	RLA File :03/94/040/00266/AM18/	Lic.No/Date:0310814669 18.07.2017	
Decision: The Committee heard the representative of the firm Shri. R. K. Kothari, Director during Personal Hearing and based on the discussion, the Committee decided to approve ad-hoc norms as applied for by the authorization holder in their Advanced Authorization.				


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RA may take consequential action as per Policy / Procedures

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Case No.:37/5/87-ALC1/2017	Party Name: RISHIROOP LIMITED	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Approved
HQ File :01/87/050/00352/AM18/	RLA File :03/95/040/00410/AM18/	Lic.No/Date:0310815363 23.08.2017	

Decision: The Committee considered the case and decided to **approve** adhoc norms on **repeat basis** based on the decision of the NC Meeting No. 4/AM18 held on 30.10.2017 as per comments of DIPP furnished vide letter No. 7/397/2017-TSW dated 19.09.2017 and recommended as under:

EXPORT ITEM	Quantity (MT)	IMPORT ITEM	Quantity recommended for export of 1.0 MT of export product.
Vinoprene in different Grades Like for : 700 to 799 series. (Containing 62% Acrylo Butadiene Rubber (NBR), 27% PVC Resin AND 7% Plasticizers Namely : Di Octyl Adipate (DOA), DI ISO Nonyl Phthalate (DINP), TRI Octyl Trimellitate (TOTM) (Condition: import should allowed based on actual Plasticizer used)	106.0	Acrylonitrile Butadiene Rubber (NBR)	0.620 kgs.
		PVC Resin	0.270 kgs.
		Plasticizers Namely: DI OCTYL ADIPATE (DOA), DI ISO NONYL PHTHALATE (DINP), TRI OCTYL TRIMELLITATE (TOTM)	0.070 kgs.

Note:-1: For Import item Sl.No-3 only specific Plasticizers based on actual use shall only be allowed for import.
RA may take consequential action as per Policy / Procedures

Case No.:29/6/87-ALC1/2017	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Deferred
HQ File :01/87/050/00415/AM18/	RLA File :34/24/040/00077/AM18/	Lic.No/Date:3410043424 30.08.2017	
23	Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.		


 चित्रा शर्मा / CHITRA SHARMA
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 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

24	Case No.:13/6/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Deferred
	HQ File :01/87/050/00399/AM18/	RLA File :08/24/040/00091/AM18/	Lic.No/Date:0810140987 21.09.2017	
Decision: The committee considered the case as per agenda and decided to defer the matter.				

25	Case No.:30/6/87-ALC1/2017	Party Name: SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Deferred
	HQ File :01/87/050/00416/AM18/	RLA File :34/24/040/00163/AM18/	Lic.No/Date:3410043499 26.09.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm:-				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.				
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.				
c) Chemical name, Technical specifications of items proposed to be imported.				
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.				
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

26	Case No.:31/6/87-ALC1/2017	Party Name: SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Deferred
	HQ File :01/87/050/00417/AM18/	RLA File :34/24/040/00164/AM18/	Lic.No/Date:3410043498 26.09.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm:-				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.				
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.				
c) Chemical name, Technical specifications of items proposed to be imported.				
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.				
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				


 चित्रा शर्मा / CHITRA SHARMA
 उप महानिदेशक (विदेश व्यापार)
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

27	Case No.:9/6/87-ALC1/2017	Party Name: METALIC IMPRESSIONS (INDIA)PVT LTD	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Deferred
	HQ File :01/87/050/00395/AM18/	RLA File :05/24/040/00289/AM18/	Lic.No/Date:0510404143 28.09.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				
28	Case No.:14/6/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Deferred
	HQ File :01/87/050/00400/AM18/	RLA File :08/24/040/00146/AM18/	Lic.No/Date:0810141072 05.10.2017	
Decision: The committee considered the case as per agenda and decided to defer the matter.				
29	Case No.:16/6/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Deferred
	HQ File :01/87/050/00402/AM18/	RLA File :08/24/040/00173/AM18/	Lic.No/Date:0810141075 05.10.2017	
Decision: The committee considered the case as per agenda and decided to defer the matter.				
30	Case No.:17/6/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Deferred
	HQ File :01/87/050/00403/AM18/	RLA File :08/24/040/00178/AM18/	Lic.No/Date:0810141074 05.10.2017	
Decision: The committee considered the case as per agenda and decided to defer the matter.				
31	Case No.:10/6/87-ALC1/2017	Party Name: MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Deferred
	HQ File :01/87/050/00396/AM18/	RLA File :05/24/040/00290/AM18/	Lic.No/Date:0510404218 09.10.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm:-				


चित्रा शर्मा / CHITRA SHARMA
उप महानिदेशक (विदेश व्यापार)
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
 b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
 c) Chemical name, Technical specifications of items proposed to be imported.
 d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
 e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

32	Case No.:3/6/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Deferred
	HQ File :01/87/050/00389/AM18/	RLA File :03/95/040/00276/AM18/	Lic.No/Date:0310816307 11.10.2017	
Decision: The Committee considered the case as per agenda and decided to refer the matter to D/o C&PC.				

33	Case No.:7/6/87-ALC1/2017	Party Name: BLS POLYMERS LTD.	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Approved
	HQ File :01/87/050/00393/AM18/	RLA File :05/23/040/00249/AM18/	Lic.No/Date:0510404270 12.10.2017	
Decision: The Committee considered the case as per agenda and decided to approve ad-hoc norms as applied for by the authorization holder in their Advanced Authorization. RA may take consequential action as per Policy / Procedures				

34	Case No.:18/6/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Deferred
	HQ File :01/87/050/00404/AM18/	RLA File :08/24/040/00205/AM18/	Lic.No/Date:0810141146 12.10.2017	
Decision: The committee considered the case as per agenda and decided to defer the matter.				

35	Case No.:4/6/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES INDIA LTD	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Deferred
	HQ File :01/87/050/00390/AM18/	RLA File :02/24/040/00104/AM18/	Lic.No/Date:0210207884 13.10.2017	
Decision: The committee considered the case as per agenda and decided to defer the matter.				

36	Case No.:5/6/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES INDIA LTD	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Deferred
	HQ File :01/87/050/00391/AM18/	RLA File :02/24/040/00111/AM18/	Lic.No/Date:0210207889 16.10.2017	
Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.				



चित्रा शर्मा / CHITRA SHARMA
 उप महानिदेशक (विदेश व्यापार)
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

37	Case No.:6/6/87-ALC1/2017	Party Name: BLS POLYMERS LTD.	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Approved
	HQ File :01/87/050/00392/AM18/	RLA File :05/23/040/00248/AM18/	Lic.No/Date:0510404315 16.10.2017	
Decision: The Committee considered the case as per agenda and decided to approve ad-hoc norms as applied for by the authorization holder in their Advanced Authorization. RA may take consequential action as per Policy / Procedures				

38	Case No.:15/6/87-ALC1/2017	Party Name: ARVIND LIMITED	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Deferred
	HQ File :01/87/050/00401/AM18/	RLA File :08/24/040/00169/AM18/	Lic.No/Date:0810141187 17.10.2017	
Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.				

39	Case No.:21/6/87-ALC1/2017	Party Name: DSM INDIA PVT. LTD	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Deferred
	HQ File :01/87/050/00407/AM18/	RLA File :31/83/040/00084/AM18/	Lic.No/Date:3110066892 17.10.2017	
Decision: The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case.				

40	Case No.:11/6/87-ALC1/2017	Party Name: TINNA RUBBER AND INFRASTRUCTURE LTD.	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Rejected
	HQ File :01/87/050/00397/AM18/	RLA File :05/24/040/00305/AM18/	Lic.No/Date:0510404339 18.10.2017	
Decision: The committee consider the case as per agenda and noted that firm is exporting old/used tyres. Since old/used tyre are not allowed to fulfil export obligations, committee decided to reject the case.				

41	Case No.:32/6/87-ALC1/2017	Party Name: R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Deferred
	HQ File :01/87/050/00418/AM18/	RLA File :34/24/040/00182/AM18/	Lic.No/Date:3410043555 18.10.2017	
Decision: The Committee considered the case as per agenda and decided to refer the matter to PC-2 Section, DGFT.				

42	Case No.:27/6/87-ALC1/2017	Party Name: SRI RAMKARTHIC POLYMERS PRIVATE LIMITED	Meet No/Date:6/87-ALC1/2017 06.12.2017	Status: Rejected
	HQ File :01/87/050/00413/AM18/	RLA File :32/24/040/00025/AM18/	Lic.No/Date:3210078273 25.10.2017	


 चित्रा शर्मा / CHITRA SHARMA
 उप महानिदेशक (विदेश व्यापार)
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

Decision: The Committee considered the case as per agenda. Committee decided to reject the case as the import item is in brand name and adhoc norms cannot be fixed.

Case No.:28/6/87-ALC1/2017	Party Name: METRO VALVES, (PROP: C.T. BALAMURUGAN)	Meet No/Date:6/87- ALC1/2017 06.12.2017	Status: Deferred
HQ File :01/87/050/00414/AM18/	RLA File :32/24/040/00027/AM18/	Lic.No/Date:3210078275 26.10.2017	

Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm:-

- 43 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
c) Chemical name, Technical specifications of items proposed to be imported.
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.
f) What is Bag Polypropylene?

Case No.:1/6/87-ALC1/2017	Party Name: SPERRY PLAST LTD.	Meet No/Date:6/87- ALC1/2017 06.12.2017	Status: Rejected
44 HQ File :01/87/050/00387/AM18/	RLA File :05/24/040/00327/AM18/	Lic.No/Date:0510404408 30.10.2017	
Decision: The Committee considered the case as per agenda and decided to reject the case as no specific export/ import item and not possible to fix norms.			

Case No.:2/6/87-ALC1/2017	Party Name: SPERRY PLAST LTD.	Meet No/Date:6/87- ALC1/2017 06.12.2017	Status: Rejected
45 HQ File :01/87/050/00388/AM18/	RLA File :05/24/040/00328/AM18/	Lic.No/Date:0510404410 30.10.2017	
Decision: The Committee considered the case as per agenda and decided to reject the case as no specific export/ import item and not possible to fix norms.			

Case No.:12/6/87-ALC1/2017	Party Name: VIKAS ECOTECH LIMITED	Meet No/Date:6/87- ALC1/2017 06.12.2017	Status: Rejected
46 HQ File :01/87/050/00398/AM18/	RLA File :05/24/040/00334/AM18/	Lic.No/Date:0510404412 30.10.2017	
Decision: The Committee considered the case as per agenda and decided to reject the case as no specific export/ import item and not possible to fix norms.			

47 Case No.:22/6/87-ALC1/2017	Party Name: AMPACET SPECIALITY PRODUCTS PVT. LTD.	Meet No/Date:6/87- ALC1/2017 06.12.2017	Status: Deferred
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 चित्रा शर्मा / CHITRA SHARMA
 उप महानिदेशक (विदेश व्यापार)
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

HQ File :01/87/050/00408/AM18/	RLA File :31/83/040/00089/AM18/	Lic.No/Date:3110066905 08.11.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

Case No.:23/6/87-ALC1/2017	Party Name: AMPACET SPECIALITY PRODUCTS PVT. LTD.	Meet No/Date:6/87- ALC1/2017 06.12.2017	Status: Deferred
HQ File :01/87/050/00409/AM18/	RLA File :31/83/040/00096/AM18/	Lic.No/Date:3110066906 08.11.2017	
48	Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.		

Case No.:24/6/87-ALC1/2017	Party Name: AMPACET SPECIALITY PRODUCTS PVT. LTD.	Meet No/Date:6/87- ALC1/2017 06.12.2017	Status: Deferred
HQ File :01/87/050/00410/AM18/	RLA File :31/83/040/00097/AM18/	Lic.No/Date:3110066907 08.11.2017	
49	Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.		

Meeting ended with a vote of thanks to the Chair.


चित्रा शर्मा / CHITRA SHARMA
उप महानिदेशक (विदेश व्यापार)
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011